

**Central Administrative Tribunal  
Madras Bench**

**OA/310/00573/2017**

**Dated Friday the 8<sup>th</sup> day of June Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Ms. Bidisha Banerjee, Member (J)  
&  
Hon'ble Mr. R.Ramanujam, Member(A)**

M. K. Nair  
Sarang Lascar  
S/01393  
O/O ICGS Karaikal  
Plot No. 3 & 4, Parvaeen Nagar  
Oduthurai, Kariakal 609 604.

.. Applicant

By Advocate **M/s. Ratio Legis**

**Vs.**

1. Union of India rep. by  
Director General  
(For PD (HRD)/SCSO(CP)  
Coast Guard Head Quarters  
National Stadium Complex  
New Delhi 110 001.
2. The Commandant  
Chief Staff Officer (P&A) (AOD)  
Coast Guard Region East  
Near Napier Bridge, Chennai 600 009.
3. Sr. Civilian Staff Officer  
Regl. Civilian Personnel Officer  
For Commander/Coast Guard Region (East)  
Near Napier Bridge, Chennai 600 009.

4. The Deputy Commandant  
Executive Officer  
O/O ICGS Karaikal  
Plot No. 3 & 4  
Pravaeen Nagar, Oduthurai  
Kariakal 609 604.

... Respondents

By Advocate **Mr. K. Rajendran**

**ORAL ORDER**

Pronounced by Hon'ble Ms. Bidisha Banerjee, Member(J)

Heard learned counsel for the parties. The applicants has filed this OA to seek the following reliefs:-

“To call for the records related to the impugned cancellation order of transfer 30.03.2017 made by the 2<sup>nd</sup> respondent and to quash the same as far as the applicant is concerned and to pass orders to effect the transfer to Chennai on medical grounds”

2. Learned counsel for the applicant submitted that the applicant had already joined the place of transfer and therefore the OA has become infructuous. However, he has prayed for a consideration on medical grounds, for his transfer back to Chennai which would be considered by the respondents as and when vacancy arises at Chennai itself.
3. Accordingly, we direct the applicant to make such representation whenever he comes to learn about availability of vacancies in Chennai and if such representation is preferred the same shall be considered by the authorities sympathetically on medical grounds, with appropriate orders.
4. Accordingly OA is disposed of. No costs.

(R.Ramanujam)  
Member (A)  
AS

08.06.2018

(Bidisha Banerjee)  
Member (J)